## Government of Punjab Department of Industries and Commerce (Policy Implementation Unit) Notification

## No. PIU/IBDP-2017/Amendments/2018/ 3979

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Dated: 07 08 1 8

The Governor of Punjab is pleased to make following amendments in 'Industrial & Business Development Policy-2017' notified vide No.CC/Addl.Dir/Industrial & Business Development/2017/1369 dated 17/10/2017:-

I. After the clause 5.5, a New Clause is added as under: -

## "5.6. Stand by Support to Captive Generators/ Users

The State will in consultation with Stakeholders endeavor towards an equitable policy to provide Stand by support to Captive Generators/ Users based on similar policies in other States.

- II. In clause 6.14 the word "MSME" is substituted with "MSE".
- III. The clause 6.14.1 is substituted as under:-

6.14.1. MSE Facilitation Council has been set up under the Micro, Small and Medium Enterprises Development (MSMED) Act 2006. It functions as a State-Level Council and MSEs have to visit Chandigarh to seek Council's remedial measures for the recovery of delayed payments from buyers located anywhere in India.

- IV. In Clause 6.14.2 the words appearing as "Ludhiana, Jalandhar, Amritsar, SAS Nagar and Patiala" shall be substituted with words as "Ludhiana, Jalandhar, Amritsar, SAS Nagar, Patiala, Bathinda and Sangrur".
- V. In clause 10.5, S.No 4 of the table is substituted as under:-

| S.N | Category                                     | Definition                                  |  |
|-----|--|---|--|
| 4   | Service Enterprises                          | . IT and ITES                               |  |
|     | under MSME or Large<br>category eligible for | . Life Sciences                             |  |
|     | Fiscal Incentives                            | i). Skill Developme<br>Centres, Accelerat   |  |
|     |  | ). Healthcare                               |  |
| , i |  | . Tourism & Hospita                         | lity                                     |
|     |  | ). Media and Enterta                        | inment                                   |
|     |  | i). Logistics including                     | Bulk Courier Service                     |
|     | h. ? ::, B                                   | ii). Maintenance, Rep<br>the Aviation & Def | air and overhaul (MRO) in<br>ence Sector |

| (ix). Industrial R&D labs, Industrial Testing Labs   |
|--|
| (x). Engineering and Design Services,  |
| (xi). Equipment Rental and Leasing (construction and industry related)   |
| (xii). Equipment Maintenance and Repair  |
| (xiii). Environment services (Sewage/ refuse disposal)   |
| (xiv). Printing presses offset printing press,<br>Flexi/Vinyl Printing, Flexo printing                                     |
| (xv). Readymade Garment units with investment<br>more than 10 lakh on Machinery &<br>Equipment                             |
| (xvi). Auto servicing and /or repairing units with investment more than 10 lakh on Machinery & Equipment                   |
| (xvii). Packaging activity with investment more than 10 lakh on Machinery & Equipment                                      |
| (xviii). Any other service enterprises notified by the<br>State Government for inclusion in the list<br>from time to time. |

- VI. In clause 10.6, under heading Manufacturing Industry, the words under Sr No (ii) are substituted as "Textiles including Apparel and Made-ups, Technical Textiles"
- VII. In clause 10.6, under heading Manufacturing Industry, the words under S.no (iii) are substituted as "Agri & Food Processing Industries".
- VIII. In clause 10.6, under the heading Manufacturing Industry, after the words "Biotechnology, Pharmaceutical" the following is added: -
  - "(viii). Processing of Agro waste (Biomass) into Energy, Bio-Energy, manure or any other usable Form
  - (ix) Bicycle and Bicycle components/parts
  - (x) Alloy Steel".

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IX. In clause 10.6, under the heading Service Industry, after the words "Logistic" the following is added: -

(viii). Maintenance, Repair and overhaul (MRO) for Aviation & Defence Sector.

- X. In clause 10.8, in 3rd column of the table under s.no 4, after the words "CLCSS scheme." The words "The companies, which have already availed the CLCSS scheme and exhausted its limit are also eligible under the same terms for taking the additional benefits given by the State under the said scheme" is added.
- XI. In Clause 10.8, under s.no 10 the word "silver" is substituted as "bronze".
- XII. In Clause 10.9, in the 2<sup>nd</sup> column of the table the word "7 years" is substituted with the word "10 years"

XIII. In Clause 10.10.3, S.no 1 is substituted as under: -

| SN | Nature                        | Extent of Incentive   |  |
|----|-------------------------------|---|--|
| Α. | Food Processing Industries    |   |  |
| 1  | other State taxes and fees on | 100% exemption of all taxes and fees paid<br>for purchase of raw material for food<br>processing units up to 10 years for all<br>category of units. |  |

XIV. In Clause 10.11.2, in the 3<sup>rd</sup> column of the table the word "And" is substituted by "Or".

XV. In Clause 10.11.3, in the 3<sup>rd</sup> column in the table ,S.no 3 is substituted as under: -"Employment Generation subsidy @ Rs 36,000 per employee per year for a maximum period of 5 years and @ Rs. 48,000 per employee per year for a maximum period of 5 years for women and SC/BC/OBC employee provided that the employee must be certified by a Government or Government authorized agency".

XVI. In clause 10.11.3 after Sr. No 3 following is added :-

| SN | Nature of Incentive   | Extent of Incentive  |
|----|---|--|
| 4  | Exemption from Electricity<br>Duty  | 100% exemption for 15 years  |
| 5  | Exemption from the condition<br>of the license issued by PAMB<br>for setting up private market<br>yard from payment of 2% over<br>the MSP | Exemption from the condition of the license issued by PAMB for setting up private market yard from payment of 2% over the MSP. |

XVII. After the clause 10.17.2, A New Clause is added as under: -

"10.17.3. Fiscal incentive for acquisition of sick units and revival thereof

A unit with proven track record, which acquires a sick unit shall be entitled to one time special relief package for sick large unit subject to:

(i) Minimum enterprise value of sick unit shall be Rs. 50 Crore

(ii) the sick unit shall fulfill the following criteria:

Existed for atleast 5 years

and

{Incurred accumulated losses equal to, or exceeding its entire net worth at the end of last financial year

or

categorized as NPA in last 8 quarters consecutively}

(iii) Acquiring unit will be entitled to one time special relief package for sick large unit with period for exemption from ED and reimbursement of net SGST for seven years.

XVIII. In Clause 10.19, sub clause 10.19.1, 10.19.2 and anywhere in the policy the words "Extreme Border Zone" (EBZ) is substituted as "Border Zone" (BZ)

XIX. The Clause 10.23 (i) is substituted as under: -

(i) Electricity duty is the duty levied and paid to the State Government on the electricity supplied by PSPCL or any licensee or electricity trader or generating company to a consumer, as the State Government may notify from time to time, with the proviso that any contributions made out of the Electricity Duty levied, such as those deposited in the social security fund etc., shall not be exempted

XX. After the clause 10.23, a New Clause is added as under:-

## 10.24 Fiscal Incentives to Industrial Parks

Industrial Parks with minimum area of 25 Acres will be allowed to develop 50% area as residential and commercial and no CLU or EDC will be levied on any component of the Industrial Park.

Dated: 07-08-2018

R K Verma, IAS

Principal Secretary to Govt of Punjab Department of Industries and Commerce, Punjab

No. PIU/IBDP-2017/Amendments/2018/ 3980 to 4002 Dated: 07/08/18

A copy is forwarded to the following for information and necessary action:-

- 1. Additional Chief Secretary, Animal Husbandry, Fisheries and Dairy Development, Government of Punjab, Chandigarh.
- 2. Additional Chief Secretary, Excise & Taxation, Government of Punjab, Chandigarh.
- 3. Additional Chief Secretary, Department of Housing & Urban Development, Government of Punjab, Chandigarh.
- 4. Additional Chief Secretary, Revenue, Government of Punjab, Chandigarh.
- 5. Additional Chief Secretary to Government of Punjab, Department of Health & Family Welfare, Chandigarh
- 6. Additional Chief Secretary, Development, Government of Punjab, Chandigarh.
- 7. Additional Chief Secretary to Government of Punjab, Department of Food Processing, Chandigarh
- 8. Additional Chief Secretary to Government of Punjab, Department of Medical Education & Research, Chandigarh.
- 9. Principal Secretary, Local Government, Government of Punjab, Chandigarh.
- 10. Principal Secretary to Government of Punjab, Department of Finance, Chandigarh.
- 11. Principal Secretary to Government of Punjab, Department of Planning, Chandigarh.
- 12. Principal Secretary to Government of Punjab, Department of Non-Conventional Energy, Chandigarh.
- 13. Principal Secretary to Government of Punjab, Department of Labour, Chandigarh.
- 14. Principal Secretary to Government of Punjab, Department of Power, Chandigarh
- 15. Principal Secretary to Government of Punjab, Department of Food, Civil Supplies & Consumer Affairs, Chandigarh.
- 16. Principal Secretary to Government of Punjab, Department of Information Technology, Chandigarh.
- 17. Secretary, Technical Education and Industrial Training, Government of Punjab, Chandigarh.
- 18. Secretary, School Education, Government of Punjab, Chandigarh
- 19. Secretary to Government of Punjab, Department of Science Technology & Environment, Chandigarh.

- 20. Secretary to Government of Punjab, Department of Tourism & Cultural Affairs, Chandigarh.
- 21. Secretary to Government of Punjab, Department of Higher Education, Chandigarh.
- 22. Secretary to Government of Punjab, Department of Civil Aviation, Chandigarh.
- 23. Chief Executive Officer, Investment Promotion, Government of Punjab, Chandigarh.

Special Secretary to Government of Punjab **Department of Industries & Commerce** No. PIU/IBDP-2017/Amendments/2018/ 4003 - 4004 Dated: 07 08 18 A copy is forwarded to the following:-1. OSD/CPSCM for the kind information of Chief Principal Secretary/Hon'ble CM, Punjab, Chandigarh. 2. Secretary/CS for the kind information of Chief-Secretary, Punjab, Chandigarh. Special Secretary to Government of Punjab **Department of Industries & Commerce** No. PIU/IBDP-2017/Amendments/2018/ 4005 - 4006 ar Dated: 67 08 18 A copy is forwarded to the following for information:-1. Principal Secretary to Govt. of Punjab, Department of Industries & Commerce, Punjab, Chandigarh. 2. Director, Department of Industries & Commerce, Punjab, Chandigarh. Special Secretary to Government of Punjab Department of Industries & Commerce No. PIU/IBDP-2017/Amendments/2018/ 4007 Dated: 07 08 18 A copy is forwarded to the Accountant General, Punjab (Audit Section) for information and necessary action. Special Secretary to Government of Punjab Department of Industries & Commerce No. PIU/IBDP-2017/Amendments/2018/ 4008 Dated: 07/08/18 A copy is forwarded to the Principal Secretary to Government of Punjab, Department of General Coordination (Cabinet Affairs Branch) with reference to their letter No 01/123/2018-1Cabinet/3869 dated 30.07.2017. Special Secretary to Government of Punjab Department of Industries & Commerce No. PIU/IBDP-2017/Amendments/2018/ 4009 Dated: 07 08 18 A copy of the above is forwarded to the Nodal Officer (E-gazette, Printing & Stationary, Department of Industries & Commerce, Punjab, Chandigarh with the request for uploading on the website of Printing & Stationary Department for the publishing of the same in the Punjab Govt. Ordinary Gazette. Special Secretary to Government of Punjab Department of Industries & Commerce